

# **HIGH COURT OF HIMACHAL PRADESH, SHIMLA**

Endst. No. HHC/Rules/Vol. V/97-1-

Dated: 24.9.2013

## **OFFICE ORDER**

The Hon'ble High Court of Himachal Pradesh has been pleased to order to delete Rule 16, under Part C, " Civil Writ" of the Rules known as "High Court of Himachal Pradesh (Original Side) Rules, 1997" vide Notification No.HHC/Rules/Vol.V/97-1-26000-26019, dated 23/24.9.2013.

In view of the deletion of Rule 16 of the aforesaid Rules, in order to enforce any order passed under Article 226 of the Constitution of India, including any order as to costs. no execution petition/application shall be entertained by the Registry henceforth,

**BY ORDER**

**REGISTRAR GENERAL**

Endst. No. HHC/Rules/Vol. V/97-1-

Dated: 24.9.2013

Copy forwarded for information to:

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of H. P. , Shimla.
2. The L.R.-cum-Secretary (Law) to the Government of Himachal Pradesh, Shimla -171002.
3. The Secretary/ Private Secretary/PAs to the RegistrarGeneral/ Registrar (Inspection, Confidential and Budget) /Registrar (Legal Research & Rules)/Registrar (Judicial & JB)/Registrar (Vigilance, Finance & Accounts) /OSD-CPC and Computer Cell / OSD- Personnel/ O&A and Library/OSD-Estt. Protocol &Building/OSD(Administrator-Assistant Coordinator,Main Mediation Centre, High Court of H.P. Shimla.
4. All the Additional Registrars of this Hon'ble High Court.
5. All the Deputy Registrars/ Assistant Registrars/ Secretaries/Court Masters/ Private Secretaries/ SectionOfficers/ Marriage Counsellor/ Chief Librarian/ Public Relation Officer of this Registry.
6. The President, High Court of Himachal Pradesh Bar Association, Shimla.
7. The NIC Officers posted in the High Court with a request to update the High Court website.
8. The Technical Director, NIC of this Registry.
9. The Scrutiny Assistant of this Registry with five spare copies.
10. Guard file.

**Registrar General**